



### Statement of Objects and Reasons

In a commitment to promote and facilitate the registration of new cooperative societies in the State of Assam, it has been observed that the existing requirement for an application deposit is a financial impediment for potential societies, especially those being formed by less affluent sections of the community.

The Assam Co-operative Societies Act, 2007, currently mandates that an amount amounting to one percent of the proposed authorized share capital of the proposed cooperative society shall be deposited along with the application for registration.

To ease the financial burden and encourage the formation of more cooperative societies, which are vital for economic development and community upliftment, it is proposed to reduce this mandatory deposit.

The Bill, therefore, seeks to amend Section 17 (1) of the principal Act to substitute the words "to one percent" with the words "to 0.5 percent" of the proposed authorized share capital to be deposited by Treasury Challan.

The introduction of The Assam Co-operative Societies (Amendment) Bill, 2025 is intended to simplify the registration process and promote the cooperative movement across the state.

**Digitally signed by**

**JOGEN MOHAN**

**Date: 17-11-2025**

**14:56:30**  
(Jogen Mohan)

**MINISTER**

**Cooperation Department,  
Assam, Dispur**



**Secretary,  
Assam Legislative Assembly**

## Financial Memorandum

There is no direct financial implication involved in reducing the registration fees from one (1) % to 0.5% of the Proposed Authorised Share Capital of the proposed Cooperative societies.

However, by reducing the registration fees, more cooperative societies are expected to be organized in the state without imposing a financial burden on the people. This, in turn, will enhance employment opportunities within cooperatives, promoting economic upliftment, self-help, and mutual support, ultimately improving the economic condition of cooperative members.

The proposed amendment to the Assam Co-operative Societies Act, 2007, encapsulated in this Bill, is intended to reduce the financial prerequisite for the registration of a new cooperative society.

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(Jogen Mohan)  
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MEMORANDUM OF DELEGATED LEGISLATION

The Clauses of this Bill solely propose an amendment to Section 17 (1) of the principal Act by substituting a specific percentage.

There are no Clauses in this Bill that authorize the State Government to issue notifications or to make new rules that deal with matters of a procedural nature or otherwise. Therefore, the provisions of this Bill concerning delegated legislation are not applicable.

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**Comparative Statement showing the existing provision of the Assam Co-Operative Societies Act, 2007 and THE ASSAM CO-OPERATIVE SOCIETIES (AMENDMENT) BILL, 2025**

<u>Existing provisions</u>	<u>Proposed amendment</u>
<p>The Assam Co-Operative Societies Act, 2007</p> <p><b>Sec 17. Fees etc.- (1)</b>                      Registration fees amounting to <b>one percent</b> of the proposed authorised share capital of the proposed cooperative society shall have to be deposited by Treasury Challan *[or by electronic payment, as the case may be,] along with the application for registration of the proposed cooperative society. <sup>1</sup>[The Registrar may, however, revise the registration fees from time to time on merit and on case to case basis maximum of which shall not exceed 50% of the registration fees calculated under this section.]</p>	<p>Amendment of Section 17(1)</p> <p>In the principal Act, in the Section 17 (1), for the words "to one percent of the proposal authorized share capital of the proposed cooperative society shall have to be deposited by Treasury Challan *[or by electronic payment, as the case may be,] along with the application for registration of the proposed cooperative society" appearing in between the word "amounting" and the punctuation mark ".", the words "to 0.5 percent of the proposed authorized share capital of the proposed cooperative society shall have to be deposited by Treasury Challan along with the application for registration of the proposed cooperative society" shall be substituted.</p>